

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3635 = of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Anushree Raina**

**D/O Anil Raina**

**R/O House No. 102, Lane No. 1, Anand Vihar, Patta Bohri, Talab Tillo,  
Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1254-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba* 01/12/25  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75722-29 /RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anushree Raina, Advocate**  
.....for information and necessary action.

*[Signature]*  
**Assistant Registrar  
(L.P Section)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3636 = of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Aditi Khajuria**  
**D/O Shambhu Nath**  
**R/O Chak Murar, P.O Palli, Tehsil Bishnah, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1255-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba*  
*01/12/25*  
**(Syed Mujtaba Hussain)**  
**Registrar Administration**

No: 75130-37 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aditi Khajuria, Advocate**  
.....for information and necessary action.

*Aditi Khajuria*  
**Assistant Registrar**  
**(L.P Section)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3637 of 2025/RG/LP

Dated: 04 /12/2025

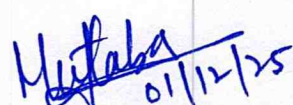
It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Aina Sharma**  
**D/O Vinod Sudan**  
**R/O Ward No.3, Lamberi, Tehsil Nowshera, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1256-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75138-45 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aina Sharma, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: - 3630 - of 2025/RG/LP

Dated: 04 /12/2025

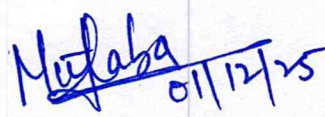
It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Arjun Gandotra**  
**S/O Sandeep Gandotra**  
**R/O House No. 51-P A/B Gandhi Nagar, Tehsil Bahu, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1257-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75146-53 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Gandotra, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar**  
**(L.P Section)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3639 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Govind Singh Miyan**  
**S/O Subhash Chander**  
**R/O Hottar Ward No. 2, Tehsil Billawar, District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1258-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba*  
*01/12/25*  
**(Syed Mujtaba Hussain)**  
**Registrar Administration**

No: 75154-61 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Govind Singh Miyan, Advocate**  
.....for information and necessary action.

*Singh*  
**Assistant Registrar**  
**(L.P Section)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3640- of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Garima Sharma**

**D/O Koushal Kumar Sharma**

**R/O Kashmiri Basti , Brij Nagar Miran-Sahib, Tehsil R. S Pura, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1259-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba* 07/12/25  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75162-69 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Garima Sharma, Advocate**  
.....for information and necessary action.

*Signature*  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 36412 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Arshjot Kour**

**D/O Pritam Singh**

**R/O Ward No. 6, Chatha Mill , Chatha Jagir, Tehsil Hakal, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1260-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75170-77 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arshjot Kour, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3649- of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Ifra Zamir**  
**D/O Zamir Ahmed**  
**R/O Chakka, Tehsil Bhaderwah, District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1261-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 04/12/25*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75178-05 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifra Zamir, Advocate**  
.....for information and necessary action.

*S. Arora*  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3643 - of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Kheem Chand**  
**S/O Vishwa Nath**  
**R/O Chakka Kundi, Tehsil Rajgarh, District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1262-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba*  
*01/12/25*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75186-43 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kheem Chand, Advocate**  
.....for information and necessary action.

*[Signature]*  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3644- of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Lubna Parvaz**


**D/O Parvaz Irshad**

**R/O Chamalwas, Tehsil Banihal, District Ramban**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1263-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75194-20 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Lubna Parvaz, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: ~3645- of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Meghna Singh**

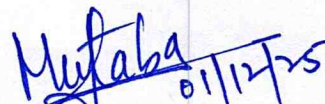
**D/O Sheesh Pal Singh**

**R/O Bissi Kalakote Near M.S Bissi Kalakote, Tehsil Alyah, District Reasi**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1264-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

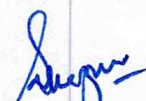
**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 751262-2025 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Meghna Singh, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 36462 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Megha Chouhan**  
**D/O Parbhat Singh**  
**R/O Baira Near Govt. Girls Middle School Bhorthain, Tehsil Dhanni,**  
**District Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1265-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75210-17 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Megha Chouhan, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar**  
**(L.P Section)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3647 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Nidhi Kaith**

**D/O Puran Chand**

**R/O Marh Village Halqa, Chak Jaffer, Tehsil Halqa, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1266-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba* 01/12/25  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75218-25 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nidhi Kaith, Advocate**  
.....for information and necessary action.

*Singh*  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: -3640- of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Pooja Gupta**

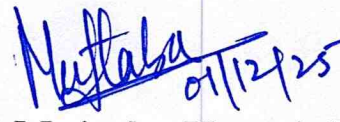
**D/O Jay Parkash**

**R/O Upper Belicharana, House No. 363/7, Tehsil Satwari, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1267-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75226-31 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pooja Gupta, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3649. of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Rahib Hussain**

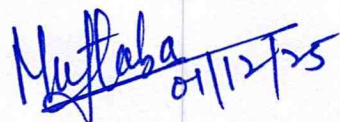
**S/O Mohammad Ayoub**

**R/O Pullaie Tilogra P.O Jakyas, Tehsil Chilli Pingal, District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1268-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75232-34 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahib Hussain, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3650 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Satyam**

**S/O Ashok Kumar**

**R/O House No. 514 Sarwal Near Shiv Mandir, Ward No. 18, Tehsil & District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1269-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

(Syed Mujtaba Hussain)  
Registrar Administration

75253-60/RG  
No: 75253-60 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Satyam, Advocate**  
.....for information and necessary action.

Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3651 of 2025/RG/LP

Dated: 04 /12/2025

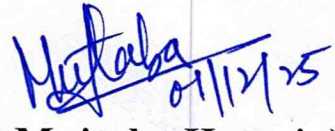
It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Sarvesh Feria**  
**S/O Raman Kumar**  
**R/O Dina Nagar, Tehsil & District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1270-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75261-68 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sarvesh Feria, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3652 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Samriti Jamwal**

**D/O Jogeshwar Singh**

**R/O Ward No.49, Near ITBPF Transit Camp Rajput Mohalla, Channi Rama,  
Tehsil Bahu, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1271-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75269-76 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samriti Jamwal, Advocate**  
.....for information and necessary action.

*Signature*  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3654- of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Shireen Sharma**

**D/O Bal Krishan Sharma**

**R/O House No. 50, Sector -1, Pamposh Colony Janipur, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1272-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Muftaba*  
*01/12/25*  
**(Syed Muftaba Hussain)**  
**Registrar Administration**

No: 75533-40 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shireen Sharma, Advocate**  
.....for information and necessary action.

*Shireen*  
**Assistant Registrar**  
**(L.P Section)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3655 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Sanjay Kumar**

**S/O Bodh Raj**

**R/O Makol, P.O Barnara, Tehsil Sunderbani, District Rajouri**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1273-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75541-48 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Rajouri.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjay Kumar, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3656 - of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Taniya Sen**  
**D/O Sanjay Sen**  
**R/O Kuleed, Tehsil & District Kishtwar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1274-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75549-56 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kishtwar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Taniya Sen, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3657 - of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Thinles Angmo**  
**D/O Tsewang Rigzen**  
**R/O Near Patashi Sharnay, Sakti, Tehsil Kharu, District Leh**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1275-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75557-64 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Leh.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Thinles Angmo, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3658 - of 2025/RG/LP

Dated: 04 /12/2025


It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Umar Bashir**  
**S/O Bashir Ahmed**  
**R/O Berarru Malnai, Tehsil Bhalla, District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1276-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75565-72 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Bashir, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3659 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Ummar Sadeeq Kohli**  
**S/O Mohammad Sadeeq Kohli**  
**R/O Village Khari Dharmisal , Tehsil Haveli, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1277-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba*  
*01/12/25*  
**(Syed Mujtaba Hussain)**  
**Registrar Administration**

No: 75573-80 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ummar Sadeeq Kohli, Advocate**  
.....for information and necessary action.

*Singh*  
**Assistant Registrar**  
**(L.P Section)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3660 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Zain Ul Aba**  
**S/O Arshad Hussain Shah**  
**R/O Gursai, Tehsil Mendhar, District Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1278-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/12/25*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75581-88 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zain Ul Aba, Advocate**  
.....for information and necessary action.

*Asper*  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3634 of 2025/RG/LP

Dated: 03 /12/2025


It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Amir Shafi Bhat**  
**S/o Mohamad Shafi Bhat**  
**R/o Yangoora Tehsil Lar, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1279-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75057-64 of 2025/RG/LP Dated: 03 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amir Shafi Bhat, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar**  
**(L.P Section)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3661 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Azra Arshid**  
**D/o Arshid Hussain Itoo**  
**R/o Manchowa Tehsil Yaripora District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1280-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba*  
*01/12/25*  
**(Syed Mujtaba Hussain)**  
**Registrar Administration**

No: 75589-96 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Azra Arshid, Advocate**  
.....for information and necessary action.

*Sheraz*  
**Assistant Registrar**  
**(L.P Section)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3662 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Arbaz Khazir**

**S/o Khazir Mohammad Kralyari**

**R/o Panditpora Rainawari Tehsil Khanyar District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1281-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75597-604 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arbaz Khazir**, Advocate  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3663 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Arizoo Iqbal**  
**D/o Mohammad Iqbal**  
**R/o Manz Mohalla Anchar Soura Tehsil Noor Bagh (Idgah), District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1282-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75605-12 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arizoo Iqbal, Advocate**  
.....for information and necessary action.

*Saleem*  
**Assistant Registrar**  
**(L.P Section)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3664 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Adeela Firdous**


**D/o Firdous Ahmad Shah**

**R/o Shah-e-Jelan Lane, Budshah Nagar Natipora, Tehsil Chanapora, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1283-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75613-20 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Adeela Firdous, Advocate**  
.....for information and necessary action

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3665 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Asra Muzaffar**

**D/o Muzaffar Ahmad Magray**

**R/o Gilli Kadal, Nowshera, Zoonimar, Tehsil Eidgah, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1284-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba*  
04/12/25  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75621-28 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asra Muzaffar, Advocate**  
.....for information and necessary action.

*Saleem*  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3666 of 2025/RG/LP

Dated: 04 /12/2025

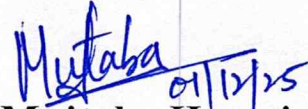
It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Aashiyana Bilal**  
**D/o Bilal Ahmad Lone**  
**R/o Gadood Bagh Habba Kadal Tehsil & District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1285-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75629-36 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aashiyana Bilal, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3667 of 2025/RG/LP

Dated: 04 /12/2025

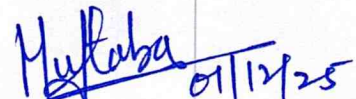
It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Farhat Fayaz**  
**S/o Fayaz Ahmad Dar**  
**R/o Botingoo Sopore Tehsil Dangerpora District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1286-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75637-44 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farhat Fayaz, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3668 of 2025/RG/LP

Dated: 04 /12/2025


It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Fozia Mohi U Din**  
**D/o Ghulam Mohi U Din Malik**  
**R/o Gulgam, Tehsil & District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1287-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

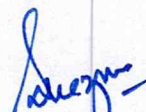
**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75645-S2 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fozia Mohi U Din, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3669 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Hakeem Farkhanda Riyaz**  
**D/o Hakeem Riyaz Ali Ismail**  
**R/o Pingalgam, Tehsil Kakapora, District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1288-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

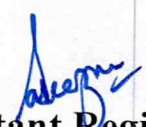
By Order

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7563-60 of 2025/RG/LP Dated: 04 /12/2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hakeem Farkhanda Riyaz, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3670 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Humayun Hamid Wani**  
**S/o Abdul Hamid Wani**  
**R/o Khatirunah, Sonpah Tehsil Beerwah District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1289-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba*  
*01/12/25*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75661-60 of 2025/RG/LP Dated: 04 /12/2025 *gud*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Humayun Hamid Wani, Advocate**  
.....for information and necessary action.

*gud*  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3671 of 2025/RG/LP

Dated: \_\_\_\_ /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Ifra Yousuf**  
**D/o Mohd Yousuf Ganie**  
**R/o Old Town Hall Tehsil Shangus, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1290-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

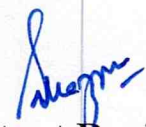
**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75669-76 of 2025/RG/LP Dated: \_\_\_\_ /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifra Yousuf, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3672 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Iram Syeed**

**D/o Mohmad Syeed Malik**

**R/o Khuri Batpora Tehsil D. H Pora, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1291-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75677-04 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iram Syeed, Advocate**  
.....for information and necessary action.

*Syed*  
**Assistant Registrar**  
**(L.P Section)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3673- of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Ishfaq Ahmad Kiloo**


**S/o Ab Rehman Kiloo**

**R/o Main Bazaar Tehsil , Doru Shahabad District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1292-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75605-92 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association , Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Ahmad Kiloo, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3674 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Irfan Fayaz Bhat**  
**S/o Fayaz Ahmad Bhat**  
**R/o Banday Mohalla Tehsil Handwara District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1293-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba* 01/12/25  
(Syed Mujtaba Hussain)  
Registrar Administration  
*Amal*

No: 75693-760 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Fayaz Bhat, Advocate**  
.....for information and necessary action.

*Saleem*  
**Assistant Registrar**  
**(L.P Section)**  
*Amal*



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3675 of 2025/RG/LP

Dated: 04 /12/2025



It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Mohammad Auqib**  
**S/o Abdul Qadeer Mir**  
**R/o Tangdhar Tehsil Karnah District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1294-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration  


No: 75701-8 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Auqib, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)  


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3676 of 2025/RG/LP

Dated: 04 /12/2025

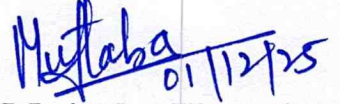
It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Mumtaza Akhter**  
**D/o Mohammad Sideeq Bhat**  
**R/o Gundipora Berigam Tehsil Devsar, District Kulgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1295-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75709-16 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mumtaza Akhter, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar**  
**(L.P Section)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3677 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Nadeem Aijaz Lone**  
**S/o Aijaz Ahmad Lone**  
**R/o Bag-e-Rehmat Udipora, Tehsil Langate, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1296-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 01/12/25*  
**(Syed Mujtaba Hussain)**  
**Registrar Administration**  
*gnd.*

No: 75717-24 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nadeem Aijaz lone**, Advocate  
.....for information and necessary action.

*gnd.*  
**Assistant Registrar**  
**(L.P Section)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 36702 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Nadiya Mushtaq**

**D/o Mushtaq Ahmad Ganai**

**R/o Pomposh Colony Locktipora Hafizabad, Tehsil Bijbehara, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1297-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75725-31 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadiya Mushtaq**, Advocate  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3679 of 2025/RG/LP

Dated: 04 /12/2025

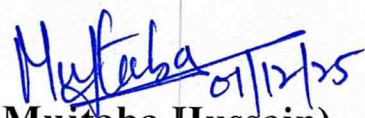
It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Najla Nabi Shah**  
**D/o Ghulam Nabi Shah**  
**R/o Syed Colony, Habak Zakura Crissing Tehsil North, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1298-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75732-39 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Najla Nabi Shah, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar**  
**(L.P Section)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3620- of 2025/RG/LP

Dated: 04 /12/2025

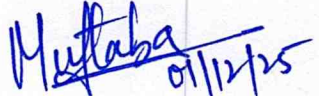

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Parveena Amin**  
**D/o Mohmad Amin Najar**  
**R/o Repora Tehsil Lar, District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1299-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

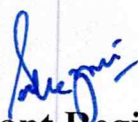

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration  


No: 75740-47 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Parveena Amin**, Advocate  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)  




**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3601 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Sadiya Sajad**  
**D/o Sajad Ahmad Kar**  
**R/o Mominabad Noorbagh Tehsil Sopore District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1300-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75748-55 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sadiya Sajad, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar**  
**(L.P Section)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3602 of 2025/RG/LP

Dated: 04 /12/2025


It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Samar Aijaz**  
**D/o Aijaz Ahmad Ahanger**  
**R/o Khanabal Bazar Tehsil & District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1301-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75756-63 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Samar Aijaz, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3683 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Subreena Jan**  
**D/o Muneer Ahmad Bhat**  
**R/o Viddy Tehsil Srigufwara District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1302-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 01/12/25*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75764-71 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Subreena Jan**, Advocate  
.....for information and necessary action.

*[Signature]*  
Assistant Registrar  
(L.P Section)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3684 of 2025/RG/LP

Dated: 04 /12/2025

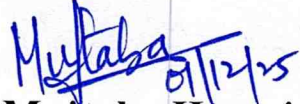

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Sheikh Saqib Showkat**  
**S/o Sheikh Showkat Ahmad**  
**R/o Sheikh Mohallah Saloorah Tehsil & District Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1303-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**



**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration  


No: 7572-79 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Saqib Showkat, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)  




**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3685 of 2025/RG/LP

Dated: 04 /12/2025


It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Shafat Ali Mir**  
**S/o Mohd Yousuf Mir**  
**R/o Rakh Shalina Tehsil B. K. Pora, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1305-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

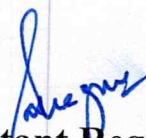
By Order

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75700-81 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shafat Ali Mir, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3606 of 2025/RG/LP

Dated: 04 /12/2025

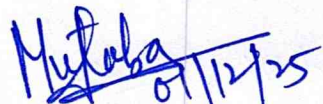
It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Seerat Ishfaq**  
**D/o Ishfaq Ahmad**  
**R/o Rawathpora Baghat Barzulla, Tehsil Chanapora, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1306-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75788-95 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seerat Ishfaq, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3633 of 2025/RG/LP

Dated: 03 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Sabiya Parveen**  
**D/o Abdul Gani Sheikh**  
**R/o Balapora, Tehsil Khansahib, District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1304-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 01/12/25*  
**(Syed Mujtaba Hussain)**  
**Registrar Administration**

No: 75049 of 2025/RG/LP Dated: 03 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabiya Parveen, Advocate**  
.....for information and necessary action.

*Signature*  
**Assistant Registrar**  
**(L.P Section)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3687 of 2025/RG/LP

Dated: 04 /12/2025

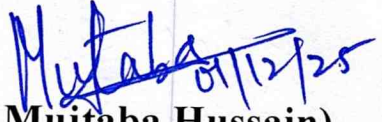
It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Samreen Raza**  
**D/o Khadam Hussain Mangral**  
**R/o Nambla Uri, Tehsil Uri, District Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1307-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75796-B03 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Samreen Raza, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar**  
**(L.P Section)**



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3680 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Suhaib Shafi Tantray**  
**S/o Mohd Shafi Tantray**  
**R/o Parray Pora Baghat, Tehsil Chanapora, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1309-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

By Order

*Mujtaba 01/12/25*  
(Syed Mujtaba Hussain)  
Registrar Administration  
*gnd.*

No: 75804-011 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhaib Shafi Tantray, Advocate**  
.....for information and necessary action.

*gnd.*  
Assistant Registrar  
(L.P Section)  
*gnd.*

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3689 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Sheeba Bano**  
**D/o Gh Qadir Dar**  
**R/o Dawar Tehsil Gurez, District Bandipora**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1308-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba*  
*01/12/25*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75012-19 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheeba Bano, Advocate**  
.....for information and necessary action

*Signature*  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3690 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Sheikh Fahad Rasool**

**S/o Sheikh Basharat Rasool**

**R/o Lane-5, Sector B Gulshanabad Zakoora, Tehsil North, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1310-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: <sup>27</sup>75820-27 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Fahad Rasool, Advocate**  
.....for information and necessary action.

*[Signature]*  
**Assistant Registrar  
(L.P Section)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3691 of 2025/RG/LP

Dated: 04 /12/2025

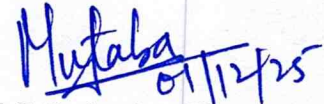
It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Suhail Farooq**  
**S/o Farooq Ahmad Dar**  
**R/o Laam Nishat, Tehsil Khanyar, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1311-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

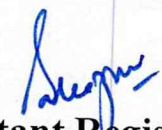
By Order

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75820-36 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Farooq, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3692 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

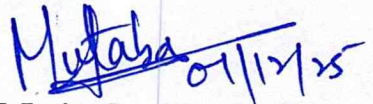
**Mr. Sajid Nabi Bhat**  
**S/o Gulam Nabi Bhat**

**R/o Kulangam Astan Mohallah Tehsil Handwara, District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1312-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 7SB37-44 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajid Nabi Bhat, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3693 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Shaista Akhter**

**D/o Mohammad Yousuf Itoo**

**R/o Nowgam Shahabad Varinag Tehsil Shahabad Bala, District Anantnag**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1313-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba* 01/12/25  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75845-52 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Akhter, Advocate**  
.....for information and necessary action.

*Asst. Registrar*  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3699 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Mr. Saqib Ellahi Azad**  
**S/O Ghulam Nabi Dar**  
**R/O Khanpora, Tehsil & District Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1314-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75893-900 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Ellahi Azad, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3695 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Tabasum Gul**

**D/o Gh Mohammad Ganie**

**R/o Hamdine Colony Zaintrag Khrew, Tehsil Pampore District Pulwama**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1315-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

*Mujtaba 01/12/25*  
(Syed Mujtaba Hussain)  
Registrar Administration  
*gnd*

No: 75861-60 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabasum Gul, Advocate**  
.....for information and necessary action.

*Signature*  
Assistant Registrar  
(L.P Section)  
*gnd*



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3696 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Tahira Zenib**  
**D/o Mohammad Idrees Khan**  
**R/o Kandi Payeen Tangdhar Tehsil Karnah District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1316-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75869-76 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahira Zenib, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3697 of 2025/RG/LP

Dated: 04 /12/2025


It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Tabasum Maqbool**  
**D/o Mohd Maqbool Khan**  
**R/o Shatigam Rajwar Khan Mohalla Tehsil Zachaldara District Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1317-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**


**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No 75877-84 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabasum Maqbool, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)



**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3690 of 2025/RG/LP

Dated: 04 /12/2025


It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Uzma Hassan**  
**D/o Gh Hassan Laway**  
**R/o Batapora Tehsil Hazratbal, District Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1318-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No 75085-92 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Hassan, Advocate**  
.....for information and necessary action.

  
**Assistant Registrar**  
**(L.P Section)**

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL  
ENROLLMENT**

**NOTIFICATION**

No: 3694 of 2025/RG/LP

Dated: 04 /12/2025

It is hereby notified that vide High Court Order Dated 25.11.2025

**Ms. Zahara**  
**D/o Mohammad Hussain**  
**R/o Pugoo Silmoo, Tehsil & District Kargil**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of educational certificates/degrees from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-1319-2025 in the roll of Advocate maintained by this Registry.

**The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.**

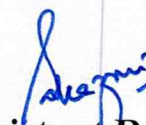
**By Order**

  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 75853-60 of 2025/RG/LP Dated: 04 /12/2025

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zahara, Advocate**  
.....for information and necessary action.

  
Assistant Registrar  
(L.P Section)